

HIGH COURT OF ANDHRA PRADESH : AT AMARAVATI

MAIN CASE No.: Cri.P.No.4259 of 2023

PROCEEDING SHEET

SL. NO.	DATE	ORDER	OFFICE NOTE
1)	28.06.2023	<p data-bbox="459 568 568 600"><u>SRK, J</u></p> <p data-bbox="459 663 1257 808">Learned Assistant Public Prosecutor takes notice for respondent No.1 and seeks time to get instructions in the matter.</p> <p data-bbox="555 837 1018 869">Issue notice to respondent No.2.</p> <p data-bbox="459 898 1257 1155">Learned counsel for the petitioner is permitted to take out personal notice to respondent No.2 by Registered Post with Acknowledgment Due and file proof of service before the Registry within a period of three (3) weeks.</p> <p data-bbox="555 1184 1054 1216">List the matter after four (4) weeks.</p> <p data-bbox="459 1375 587 1406">Nsr/Bms</p> <p data-bbox="1150 1335 1257 1366" style="text-align: right;"><u>SRK, J</u></p>	

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